

ITEM NO.20

COURT NO.3

SECTION XII

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Civil) No(s).
14238/2014

(Arising out of impugned final judgment and order dated
30/04/2014 in WP 9226/2014 passed by the HIGH COURT OF
MADRAS)

V.PREMNATH & ORS.

Petitioner(s)

VERSUS

CHAIRMAN, MCI & ORS.

Respondents(s)

WITH

SLP(C) No. 14252/2014

(With Prayer for Prayer for Interim Relief and Office Report)

Date : 02/06/2014 These petitions were called on for hearing
today.

CORAM :

HON'BLE MR. JUSTICE JAGDISH SINGH KHEHAR
HON'BLE MR. JUSTICE C NAGAPPAN
[VACATION BENCH]

For Petitioner(s)
In SLP 14238/2014

Mr. R. Venkatramani, Sr. Adv.
Mr. R. Anand Padmanabhan, Adv.
Mr. Romil Pathak, Adv.
For Mr. L.R. Singh, AOR(Not present)

For Petitioner(s)
In SLP 14252/2014

Mr. V. Karthik, Adv.
Mr. Kennedy R, Adv.
For Mr. L.R. Singh, AOR(Not present)

For Respondent(s)

Mr. Vikas Singh Jangra, Adv.

Signature Not Verified

UPON hearing the counsel the Court made the following

Digitally signed by

O R D E R

Parveen Kumar Chawla

Date: 2014.06.03

16:30:31 IST

Reason:

Having heard learned counsel for the petitioners,

we find no good ground to interfere with the impugned order

in exercise of our jurisdiction under Article 136 of the

2

Constitution of India.

Despite the fact that we have chosen not to

interfere with the impugned order, we consider it just and appropriate to expressly grant liberty to the students admitted to the academic courses, i.e., for the years 2011-2012 and 2012-2013 to seek compensation for the wrongful admission granted by the respondent-Medical College, as also to initiate criminal proceedings against the respondent-Medical College.

With the aforesaid observations, the special leave petitions are dismissed.

(PRAVEEN KUMAR CHAWLA)
COURT MASTER

(PHOOLAN WATI ARORA)
ASSISTANT REGISTRAR